

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 27/MP/2022

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Power Purchase Agreement (PPA) dated 01.04.2013 (as amended) executed between Sembcorp Energy India Limited and distribution companies of Andhra Pradesh for recovery of amounts wrongly deducted towards rebate and for payment of Late Payment Surcharge on delayed payments towards reimbursement of transmission charges.

Date of Hearing : **23.6.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Sembcorp Energy India Limited

Respondents : Andhra Pradesh Power Coordination Committee (APPCC) & 3 ors.

Parties present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashaswi Kant, Advocate, SEIL
Shri Sidhant Kumar, Advocate, APPCC & AP Discoms
Ms. Manya Chandok, Advocate, APPCC & AP Discoms

Record of Proceedings

Case was called out for virtual hearing on 'admission'.

2. During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed for recovery of the amounts wrongly deducted by the Respondents towards rebate and for payment of Late Payment Surcharge on the delayed payments towards reimbursement of transmission charges.

3. The learned counsel for the Respondents appeared and prayed for grant of 4 weeks' time to file reply in the matter. The learned counsel for the submitted that the matter may be listed at the earliest after completion of pleadings.

4. The Commission after hearing the parties, ordered as under:

(a) Admit, issue notice. Petitioner shall serve the copy of the petition on the Respondents, if not served earlier.

(b) The Respondents shall file their replies on or before 15.7.2022, after serving the copy to the Petitioner, who may file its rejoinder, if any, by 29.7.2022.



(c) Pleadings in the matter shall be completed by the parties within the due dates mentioned and no extension of the time shall be granted for any reason.

5. Matter shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

